

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI
(Appellate Jurisdiction)**

**APPEAL NO. 267 OF 2016 &
IA NO. 562 OF 2016**

Dated : 6th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

GRIDCO Ltd.

... Appellant(s)

Vs.

M/s. Bhushan Power & Steel Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Rajiv Yadav for R-1

ORDER

Admit. Issue notice. Mr. Rajiv Yadav takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 22.02.2017. Dasti, in addition, is permitted.

List the matter on **22.02.2017**. In the meantime, learned counsel for the Respondents may file reply on or before 04.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 18.01.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk